

PAPERS UNDER COMPANIES ACT, STATEMENTS re. DELAY IN LAYING REPORT OF NATIONAL INSURANCE COMPANY LTD. CALCUTTA AND ORIENTAL FIRE AND GENERAL INSURANCE COMPANY LTD. 1974

SHRI H. M. PATEL: I beg to lay:

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the *New India Assurance Company Limited, Bombay, for the year 1975.

(ii) Review by the Government on the working of the *General Insurance Corporation of India, Bombay, for the year 1975.

(iii) Review by the Government on the working of the *National Insurance Company Limited, Calcutta, for the year 1974.

(iv) Review by the Government on the working of the *Oriental Fire and General Insurance Company Limited, New Delhi, for the year 1974.

[Placed in Library. See No. LT-384/77.]

(2) A statement (Hindi and English versions) showing reasons for delay in laying the Annual report of the *National Insurance Company Limited, Calcutta for the year 1974. [Placed in Library. See No. LT-385/77].

(3) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report of the *Oriental Fire and General Insurance Company Limited, New Delhi for the year 1974. [Placed in Library. See No. LT-386/77.]

12.05 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED NON-IMPLEMENTATION OF NOTIFICATIONS re. INTERIM RELIEF TO NEWSPAPER EMPLOYEES BY THEIR MANagements

SHRI SAMAR MUKHERJEE (Howrah): Sir, I call the attention of the Minister of Information and Broadcasting to the following matter of urgent public importance and I request that he may make a statement thereon:

"The reported non-implementation of interim relief to the newspaper employees throughout the country by the managements of the newspapers in spite of Central Government's order resulting in indefinite strike all over the country by newspaper employees."

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): It should be the Minister of Labour.

SHRI SAMAR MUKHERJEE: It is given officially to me just now.

SHRI RAVINDRA VERMA: With your permission, Sir, the Labour Minister will answer the Call Attention.

MR. SPEAKER: Yes, the Labour Minister. It has been changed.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I made a statement before this honourable House on the 1st April, 1977, that notifications fixing interim rates of wages of the working journalists and non-journalist newspaper employees under Sections 13A and 13D of the Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955, would be issued immediately. Accordingly, two notifications, one relating to working journalists and the other to non-journalists were issued on the same day i.e. first April, 1977.

*The Annual Reports were laid on the Table on the 6th April, 1977.